IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

4. **C.P. (IB)/443(MB)2024**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **28.06.2024**

NAME OF THE PARTIES: Tricon Infra Buildtech Private Limited
Vs.
Xrbia Ambience Realty Llp

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

O R D E R

1. Mr. Aditya Sharma, Ld. Counsel for the Operational Creditor present. Ms. Jill Rodricks, Ld. Counsel for the Corporate Debtor present through VC.

2. Ld. Counsel for the Corporate Debtor seeks time to file reply. The Corporate Debtor is directed to file reply within two weeks and serve copy on the other side three days in advance before the next hearing.

3. List this matter for further consideration on **13.08.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

28.06.2024 / *Bmb*